

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 163 OF 2018 IN
APPEAL NO. 202 OF 2016 &
IA NO. 464 OF 2018 & IA NO. 518 OF 2018**

Dated: 30th July, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Sasan Power Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Ms. Raveena Dhamija
Mr. Vishorv Mukherjee

Counsel for the Respondent(s)

: Mr. K. S. Dhingra for R-1

Mr. G. Umapathy
Mr. Aditya Singh for R-2

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-3 to 6

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-7 to 9 & 14

Ms. Ranjana Roy Gawai
Mr. Rohan Gupta for R-10

Mr. Rahul Dhawan
Mr. Mohit Aggarwal for R-11 & 12

Mr. Anand K. Ganesan for R-13

ORDER**IA NOS. 464 & 518 OF 2018**
(Applns. for condonation of delay in filing reply)

In these applications, the applicants/respondents have prayed that delay in filing replies may be condoned.

We have heard learned counsel for the applicants and perused the explanation offered for the delay in filing replies. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing replies is condoned and replies are taken on record. Applications are disposed of.

IA No. 163 of 2018

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 14.08.2018 after serving copy on the other side.

List this application for hearing on **11.09.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I. J. Kapoor)
Technical Member